

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Service Tax Appeal No. 75222 of 2016

(On behalf appellant)

(Arising out of Order-in-Appeal No.27/ST-II/KOL/2015 dated 27.11.2015 passed by Commissioner of Central Excise, Kolkata)

M/s Anirudh Plastic Pvt. Ltd.

24C, Rabindra Sarani, 3rd Floor, Opp. Mayur Cinema, Kolkata-700 054.

Appellant

VERSUS

Commissioner of Service Tax, Kolkata

180, Shantipally, Rajdanga Main Road, Kolkata-700 107

Respondent

APPEARANCE :

Shri Sidhant Goyal, Advocate for the Appellant

Shri Debopriyo Sue, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO...76433/2024.

DATE OF HEARING : 25.07.2024

DATE OF DECISION : 25 .07.2024

Per Ashok Jindal :

The appellant has filed a copy of Form No. SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No. 2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

**(Ashok Jindal)
Member (Judicial)**

**(K.Anpazhakan)
Member (Technical)**